

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 19(ND)15**  
**CA. NO.**

**CORAM:**


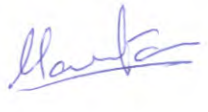

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

**NAME OF THE COMPANY:** M/s. Virinder Singh Jawanda V/s. M/s. FABPANDA PVT. LTD.

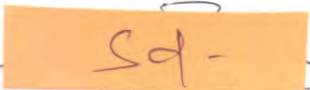
**SECTION OF THE COMPANIES ACT: 397/398**

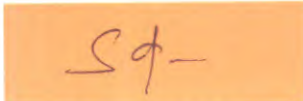
<b>S.NO</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Memota Bhattacharya	Advocate	Petitioner	
2.	Joydeep Mazumdar	Advocate	Petitioner	
				

**Order**

Restoration of the petition was directed subject to payment of Rs. 5,000 as cost to the NCLT library fund. It is stated that the said amount has been deposited. Learned counsel prays for some time to place the receipt on record.

Request for adjournment has been made by the learned counsel of the respondent. Last opportunity is being given. To come up on 10<sup>th</sup> August 2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [J]